

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 356 OF 2017 &
IA NOS. 967 OF 2017

Dated: 17th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tamil Nadu Spinning Mills Association **Appellant(s)**

Versus

Tamil Nadu Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. S. Ramalingam for R-1

Mr. S. Vallinayagam for R-2

ORDER

IA NO. 967 OF 2017

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Kumar Mihir, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA No. 967 of 2017 is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 356 OF 2017

The learned counsel for the Appellant submitted that, a fresh amended appeal paper book has already been filed on 15.05.2018. Registry is directed to check the same.

The learned counsel, Mr. Sethu Ramalingam, appearing for the first Respondent and the learned counsel, Mr. S. Vallinayagam, appearing for the second Respondent pray for four weeks time to file their respective replies in this matter. The learned counsel, Mr. Kumar Mihir, appearing for the Appellant, is also prays for three week's time thereafter to file his rejoinder to the replies to be submitted by the learned counsel appearing for the Respondent Nos. 1 and 2.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2 and the learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 and 2 are permitted to file their respective replies with IA in this matter by 14.08.2018 after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the replies to be submitted by the learned counsel appearing for the Respondent Nos. 1 and 2 by 04.09.2018, after duly serving copy on the other side.

List this matter on **10.09.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

js/vt